

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram**

1. Dr. Pramod Deo, Chairperson
2. Shri R. Krishnamoorthy, Member
3. Shri S.Jayaraman, Member
4. Shri V.S.Verma, Member

**Petition No. 87/2006**

**In the matter of**

Determination of transmission tariff for ATS of Kathalguri GBPP in North Eastern Region for the period from 1.4.2004 to 31.3.2009.

**And in the matter of**

Power Grid Corporation of India Ltd.,Gurgaon

**.... Petitioner**

Vs

1. Assam State Electricity Board, Guwahati
2. Meghalaya State Electricity Board, Shillong
3. Government of Arunachal Pradesh, Itanagar
4. Power and Electricity Department, Govt. of Mizoram, Aizawl
5. Electricity Department, Govt. of Manipur, Imphal
6. Department of Power, Govt. of Nagaland, Kohima
7. Tripura State Electricity Corporation Limited, Agartala

**.....Respondents**

**Following were present:**

1. Shri M.G.Ramachandran, Advocate, PGCIL
2. Shri U.K.Tyagi, PGCIL
3. Shri M.M.Mondal, PGCIL
4. Shri R.Prasad, PGCIL
5. Ms. Sangeeta Edwards, PGCIL
6. Shri Sanjay Sen, Advocate, ASEB
7. Shri H.M.Sharma,ASEB
8. Shri R.K.Kapoor, ASEB
9. Ms. Mallika Sharma Bezbaruah, Consumer,
10. Shri A.K. Datta, representative of Ms. Mallika Sharma Bezbaruah

**ORDER  
(DATE OF HEARING: 28.5.2009)**

The petitioner, Power Grid Corporation of India Limited, had filed this petition for approval of transmission charges for the transmission lines of the transmission system associated with Kathalguri GBPP (the transmission system) in North Eastern Region for the period from 1.4.2004 to 31.3.2009, based on the Central Electricity

Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004, (hereinafter referred to as “the 2004 regulations”). On completion of pleadings and after hearing the parties, final tariff in respect of the transmission system was awarded vide order dated 16.4.2008 for the period 1.4.2007 to 31.3.2009.

2. The transmission lines included in the transmission system and the date of commercial operation thereof are as stated below:

S. No.	Name of the transmission line	Date of commercial operation
(i)	400 kV D/C Kathalguri-Mariani transmission line <b>(Asset-I)</b>	1.8.1995
(ii)	400 kV D/C Mariani-Misa and 400 kV Kathalguri-Misa transmission line <b>(Asset-II)</b>	1.4.1998
(iii)	400 kV D/C Misa-Balipara Ckt I & II , 400 k V Blipara-Boingaigaon transmission line and 220 kV S/C Balipara-Tezpur transmission line <b>(Asset- III)</b>	1.2.2000

3. The summary of tariff awarded vide said order dated 16.4.2008 is given as under:

	(Rs.in lakh)					
	Asset-I		Asset-I		Asset-III	
	2007-08	2008-09	2007-08	2008-09	2007-08	2008-09
Depreciation	214.68	154.73	500.46	500.46	1219.38	1219.38
Interest on Loan	5.15	0.00	211.09	180.56	1153.50	1052.13
Return on Equity	575.36	575.36	1279.40	1279.40	2565.69	2565.69
Advance against Depreciation	0.00	0.00	0.00	0.00	0.00	0.00
Interest on Working Capital	32.65	32.61	73.10	74.76	176.91	180.16
O & M Expenses	73.16	76.22	248.62	259.06	894.47	930.98
<b>Total</b>	<b>900.99</b>	<b>838.92</b>	<b>2312.67</b>	<b>2294.24</b>	<b>6009.95</b>	<b>5948.34</b>

4. The petitioner filed Appeal No. 81/2008 before the Appellate Tribunal for Electricity against order dated 16.4.2008. The Appellate Tribunal vide its judgment dated 4.11.2008 set aside the said order dated 16.4.2008 and directed to re-determine the transmission tariff for the period from 1.4.2004 in accordance with the 2004 regulations.

5. In view of the decision of the Appellate Tribunal, the petition was re-heard.

6. Learned counsel for the ASEB submitted that the petition had not been filed as per the 2004 regulations. It was pointed out that the Commission vide its order dated 2.1.2007 had directed the petitioner to submit the Forms 5B, 5C and 5D, duly completed in all respects. He further submitted that information had not been furnished.

7. Learned counsel for the ASEB was further submitted the units of Kathalguri GTPP were commissioned much earlier of the date of commercial operation. However, the petitioner declared the commercial operation on a date much later than the date of actual power flow through the transmission line, in the result, IDC and consequently the ARR increased. In response, the representative of the petitioner submitted that the date of the commercial operation was deferred by NERPC for reasons known to the respondents. Learned counsel for ASEB pointed out that the date of the commercial operation should be as per the 2004 regulations and NERPC was not a party in these petitions.

8. The representative of ASEB, Shri Sharma submitted that 33 kV distribution feeders were additionally included by the petitioner to claim tariff, though as per the Grid Code specified by the Commission, such distribution feeders were not to be included for the purpose of the transmission tariff. He further submitted that certain costs capitalized, had not been actually incurred. He requested the Commission to look into the cost escalation aspects as well.

9. Contradicting the petitioner's submission that it had not actually recovered cumulative depreciation considered in the earlier order, the representative of Tripura stated that the petitioner had recovered the entire depreciation. According to him, UCPTT, which was in vogue up to 31.3.2004, resulted in increase in energy transmitted and consequently in increase in revenue, this also led to recovery of entire depreciation. He also raised the issue of inclusion of 33 kV bays for tariff computation and further submitted that the petitioner should furnish the information in Forms 5B, 5C and 5D before the process of tariff determination was undertaken by the Commission.

10. The representative of the consumer, Ms. Mallika Sharma Bezbaruah submitted that she was not made a party before the Appellate Tribunal by the petitioner. He requested to direct the petitioner to submit the information in Forms 5B, 5C and 5D.

11. In response to the respondents' submissions, the representative of the petitioner submitted that none of them had challenged the Commission's order dated 31.12.2007 on above grounds. Aggrieved with the Commission's orders, the petitioner had filed the appeal before the Appellate Tribunal. There was, therefore, no ground for raising these issues at this stage, he argued. The representative of the petitioner propounded that the petitioner had filed the tariff petitions as per the 2004 regulations and the information as per Forms 5B, 5C and 5D, introduced in the regulations was to be furnished for the projects commissioned on or after 1.4.2004. Therefore, these Forms were not furnished with the petitions, he explained. These Forms had been furnished for the assets declared under commercial operation on or after 1.4.2004, he informed. The representative of the petitioner further submitted that there were a number of assets on which expenditure was incurred after the date of the commercial operation and for such assets the petitioner had submitted the auditor's certificates. It was stated that NERPC had agreed to capitalization of certain expenditure. He further submitted that the petitioner took over the transmission network from NTPC, NHPC, NLC and NEEPCO w.e.f 1.1.1992 which included 33 kV transmission lines in NER. In NER, the transmission lines were of 132 kV level and outgoing feeders were of 33 kV level with 132/33 kV ICTs. These transmission lines were being used for evacuation of Central Sector power. Thus, 33 kV transmission lines were also included for O&M purpose.

12. The representative of the petitioner further stated that the Commission had approved tariff from 1.4.2007 based on certain capital cost. At this stage, there could be no question of going back on capital cost and that what was true for 1.4.2007, is also true for 1.4.2004.

13. The tariff for the transmission system for the period from 1.4.2004 to 31.3.2009 has been recalculated as discussed in the succeeding paras, after taking into account the

submission made by the parties at the hearing. We have generally accepted the submissions made by the petitioner.

### **CAPITAL COST**

14. As per clause (1) of Regulation 52 of the 2004 regulations, subject to prudence check, the actual expenditure incurred on completion of the project shall form the basis for determination of final tariff. The final tariff shall be determined based on the admitted capital expenditure actually incurred up to the date of commercial operation of the transmission system and shall include capitalised initial spares subject to a ceiling norm as 1.5% of original project cost. The regulation is applicable in case of the transmission system declared under commercial operation on or after 1.4.2004.

15. The capital expenditure including de-capitalization considered by the petitioner for tariff purpose is given here under:

(Rs. in lakh)

	Expenditure up to date of commercial operation	Expenditure from date of commercial operation to 31.3.2004	Expenditure up to 31.3.2004	FERV from the date of commercial operation to 31.3.2004	Capital cost as on 1.4.2004	Expenditure during 2005-06	Capital cost as on 1.4.2006
Asset-I	8219.37	0.00	8219.37	0.00	8219.37	0.00	8219.37
Asset-II	18171.56	0.00	18171.56	0.00	18171.56	0.00	18171.56
Asset-III	42782.89	1188.31	43971.20	14.44	43985.64	6.30	43991.94

### **Additional capitalization**

16. In case of Asset-III, the petitioner has claimed an additional capitalization of Rs.1194.61 lakh for the period from date of commercial operation and up to 31.3.2006. The details submitted by the petitioner in support of its claim for additional capital expenditure are given hereunder:

Year	Amount (Rs. in lakh)	Head of expenditure
2000-01	245.31	Land = Rs. (-) Rs. 19.56 lakh Building = Rs. 256.32 lakh Transmission line = Rs. 316.47 lakh Sub-station = Rs. (-) 307.92 lakh

		PLCC = Rs. 0.00 lakh
2001-04	943.00	Land = Rs. (-) Rs. 66.83 lakh Building = Rs. 474.69 lakh Transmission line = Rs. 92.21 lakh Sub-station = Rs. 334.69 lakh PLCC = Rs. 9.24 lakh
2004-05	0.00	
2005-06	6.30	Transmission Line = Rs. 6.30 lakh
<b>Total</b>	<b>1194.61</b>	

17. The expenditure claimed is on account of balance payments, relocation of account codes etc. and has been found to be in order for additional capitalization. Accordingly, the additional expenditure of Rs. 1194.61 lakh as claimed has been allowed to be capitalized.

18. It is seen that additional capital expenditure from date of commercial operation to 31.3.2004 in case of Asset-III has been shown as Rs. 1201.91 lakh as per auditor's certificate whereas in Form-9 amount claimed has been shown as Rs. 1188.31 lakh. The difference in amount of Rs. 13.60 lakh is stated to be on minor items/assets. Therefore, capitalization has not been considered in keeping with clause (3) of Regulation 53 of the 2004 regulations.

**Extra Rupee Liability during the years 2001-04:**

19. Regulation 1.13 (a) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2001 provided as under:

- (a) Extra rupee liability towards interest payment and loan repayment actually incurred, in the relevant year shall be admissible; provided it directly arises out of foreign exchange rate variation and is not attributable to Utility or its suppliers or contractors. Every utility shall follow the method as per the Accounting Standard-11 (Eleven) as issued by the Institute of Chartered Accountants of India to calculate the impact of exchange rate variation on loan repayment

- (b) Any foreign exchange rate variation to the extent of the dividend paid out on the permissible equity contributed in foreign currency, subject to the ceiling of permissible return shall be admissible. This as and when paid, may be spread over the twelve-month period in arrears

20. Regulation 1.7 of the 2001 further provided that recovery of foreign exchange rate variation would be done directly by the utilities from the beneficiaries without filing a petition before the Commission. In case of any objections by the beneficiaries to the amounts claimed on these counts, they may file an appropriate petition before the Commission.

21. As already noted, the petitioner has claimed additional capitalization of Rs. 14.44 lakh on account of FERV for the period up to 31.3.2004 for Asset-III. FERV worked out by the petitioner is matching with calculations submitted and is in accordance with provisions of AS-11, applicable for the period up to 31.3.2004. The petitioner's claim on account of FERV has been admitted for tariff computation.

### **TOTAL CAPITAL COST**

22. Based on the above discussion, capital cost considered for the purpose of tariff is as under:

(Rs. in lakh)

	Expenditure up to date of commercial operation	Expenditure from date of commercial operation to 31.3.2004	Expenditure up to 31.3.2004	FERV from the date of commercial operation to 31.3.2004	Capital cost as on 1.4.2004	Expenditure during 2005-06	Capital cost as on 1.4.2006
Asset-I	8219.37	0.00	8219.37	0.00	8219.37	0.00	8219.37
Asset-II	18171.56	0.00	18171.56	0.00	18171.56	0.00	18171.56
Asset-III	42782.89	1188.31	43971.20	14.44	43985.64	6.30	43991.94

### **DEBT- EQUITY RATIO**

23. Clause (1) of Regulation 54 of the 2004 regulations *inter alia* provides that,-

“(1) In case of the existing projects, debt–equity ratio Considered by the Commission for fixation of tariff for the period ending 31.3.2004 shall be considered for determination of tariff with effect from 01.04.2004:

Provided that in cases where the tariff for the period ending 31.3.2004 has not been determined by the Commission, debt-equity ratio shall be as may be decided by the Commission:

Provided further that in case of the existing projects where additional capitalisation has been completed on or after 1.4.2004 and admitted by the Commission under Regulation 53, equity in the additional capitalisation to be considered shall be :-

- (a) 30% of the additional capital expenditure admitted by the Commission, or
- (b) equity approved by the competent authority in the financial package, for additional capitalisation, or
- (c) actual equity employed,

whichever is the least:

Provided further that in case of additional expenditure admitted under the second proviso, the Commission may considered equity of more than 30% if the transmission licensee is able to satisfy the Commission that deployment of such equity of more than 30% was in the interest of general public.”

24. The Note 1 below Regulations 53 lays down that any expenditure on account of committed liabilities with the original scope of work is to be serviced in the normative debt-equity ratio specified in Regulation 54.

25. The petitioner has claimed debt-equity ratio of 50:50, 49.71:50.29 and 58.33:41.67 for Asset-I, Asset-II and Asset-III respectively.

26. We have considered the debt-equity ratio on the date of commercial operation for each of the assets. Additional capitalization of Rs. 1188.31 lakh on works up to 31.3.2004 in case of Asset-III has been considered in debt-equity ratio of 58.34:41.67. Additional capitalization of Rs. 6.30 lakh during 2005-06 has been apportioned between debt and equity in the normative ratio of 70:30. However, in view of the judgment dated 4.10.2006 in Appeals No. 135 to 140 of 2005 of the Appellate

Tribunal for Electricity, the entire amount of FERV of Rs. 14.44 lakh has been considered against loan. Accordingly, equity considered for the purpose of tariff is as under:

(Rs. in lakh)

Name of the assets	Equity as on 1.4.2004	Notional equity due to additional capital expenditure during 2004-05	Average equity during 2004-05	Equity as on 1.4.2005	Notional equity due to additional capital expenditure during 2005-06	Average equity during 2005-06	Equity as on 1.4.2006 and onwards
Asset-I	4109.69	0.00	4109.69	4109.69	0.00	4109.69	4109.69
Asset-II	9138.56	0.00	9138.56	9138.56	0.00	9138.56	9138.56
Asset-III	18324.46	0.00	18324.46	18324.46	1.89	18325.41	18326.35

### **RETURN ON EQUITY**

27. As per clause (iii) of Regulation 56 of the 2004 regulations, return on equity shall be computed on the equity base determined in accordance with regulation 54 @ 14% per annum. Equity invested in foreign currency is to be allowed a return in the same currency and the payment on this account is made in Indian Rupees based on the exchange rate prevailing on the due date of billing.

28. For the reasons recorded in para 26 above the petitioner shall be entitled to return on equity during the tariff period as under.

(Rs. in lakh)

	Return on equity				
	2004-05	2005-06	2006-07	2007-08	2008-09
Asset-I	575.36	575.36	575.36	575.36	575.36
Asset-II	1279.40	1279.40	1279.40	1279.40	1279.40
Asset-III	2565.42	2565.56	2565.69	2565.69	2565.69

### **INTEREST ON LOAN**

29. Clause (i) of regulation 56 of the 2004 regulations *inter alia* provides that,-

“(a) Interest on loan capital shall be computed loan wise on the loans arrived at in the manner indicated in regulation 54.

(b) The loan outstanding as on 1.4.2004 shall be worked out as the gross loan in accordance with Regulation 54 minus cumulative repayment as admitted by the

Commission or any other authority having power to do so, up to 31.3.2004. The repayment for the period 2004-09 shall be worked out on a normative basis.

(c) The transmission licensee shall make every effort to re-finance the loan as long as it results in net benefit to the beneficiaries. The costs associated with such re-financing shall be borne by the beneficiaries.

(d) The changes to the loan terms and conditions shall be reflected from the date of such re-financing and benefit passed on to the beneficiaries.

(e) In case of dispute, any of the parties may approach the Commission with proper application. However, the beneficiaries shall not withhold any payment ordered by the Commission to the transmission licensee during pendency of any dispute relating to re-financing of loan;

(f) In case any moratorium period is availed of by the transmission licensee, depreciation provided for in the tariff during the years of moratorium shall be treated as repayment during those years and interest on loan capital shall be calculated accordingly.

(g) The transmission licensee shall not make any profit on account of re-financing of loan and interest on loan;

(h) The transmission licensee may, at its discretion, swap loans having floating rate of interest with loans having fixed rate of interest, or vice versa, at its own cost and gains or losses as a result of such swapping shall accrue to the transmission licensee:

Provided that the beneficiaries shall be liable to pay interest for the loans initially contracted, whether on floating or fixed rate of interest.”

30. In our calculation, the interest on loan has been worked out as detailed below:

(i) Gross amount of loan, repayment of instalments and rate of interest as per the Form-13 of the petition have been used to work out weighted average rate of interest on actual loan;

(ii) Notional loan corresponding to additional capitalisation from date of commercial operation to 31.3.2004 has been added to the loan amount as on the date of commercial operation to arrive at total notional loan. This adjusted gross loan has been considered as normative loan for tariff calculation.

(iii) Tariff has been worked out considering normative loan and normative repayments. Normative repayments are worked out by the following formula:

Actual repayment of actual loan during the year  
----- X Opening balance of normative  
Opening balance of actual loan during the year      loan during the year

(iv) Weighted average rate of interest on actual loan worked out as per (i) above has been applied on the average loan during the year to arrive at the interest on loan.

31. Based on above, revised year-wise interest on loan has been worked out as under:

(Rs. in lakh)

	Asset-I						Asset-II						Asset-III					
	Up to 31.3.2004	2004-05	2005-06	2006-07	2007-08	2008-09	Up to 31.3.2004	2004-05	2005-06	2006-07	2007-08	2008-09	Up to 31.3.2004	2004-05	2005-06	2006-07	2007-08	2008-09
Notional Gross Loan as on date of the commercial operation													24953.64					
Addition due to Additional Capitalisation													693.10					
Addition due to FERV													14.44					
Gross Normative Loan as on 1.4.2004													25661.18					
Opening Gross Loan	4109.69	4109.69	4109.69	4109.69	4109.69	4109.69	9033.00	9033.00	9033.00	9033.00	9033.00	9033.00		25661.18	25661.18	25665.59	25665.59	25665.59
Cumulative Repayment up to DOCO/Previous Year		1789.68	2004.35	2219.03	2433.71	2648.38		3820.92	4321.38	4821.84	5322.31	5822.77		5115.92	7288.93	9461.94	11635.55	13809.15
Net Loan-Opening		2320.01	2105.34	1890.66	1675.98	1461.31		5212.08	4711.62	4211.16	3710.69	3210.23		20545.26	18372.24	16203.64	14030.04	11856.43
Addition due to additional capitalization		0.00						0.00						0.00	4.41			
Repayment during the year		214.68	214.68	214.68	214.68	214.68		500.46	500.46	500.46	500.46	500.46		2173.01	2173.01	2173.60	2173.60	2078.00
Net Loan-Closing		2105.34	1890.66	1675.98	1461.31	1246.63		4711.62	4211.16	3710.69	3210.23	2709.77		18372.24	16203.64	14030.04	11856.43	9778.44
Average Loan		2212.68	1998.00	1783.32	1568.65	1353.97		4961.85	4461.39	3960.92	3460.46	2960.00		19458.75	17287.94	15116.84	12943.24	10817.44
Weighted Average Rate of Interest on Loan		6.15%	6.12%	6.11%	6.10%	6.10%		6.14%	6.12%	6.11%	6.10%	6.10%		6.61%	6.53%	6.43%	6.30%	6.15%
Interest		135.98	122.32	108.93	95.69	82.59		304.54	272.96	241.88	211.09	180.56		1286.16	1129.39	972.59	815.63	665.19

32. In respect of Asset-I, Asset-II and Asset-III, the detailed calculations in support of the weighted average rate of interest are contained in annexures attached.

## **DEPRECIATION**

33. Sub-clause (a) of clause (ii) of Regulation 56 of the 2004 regulations provides for computation of depreciation in the following manner, namely:

- (a) The value base for the purpose of depreciation shall be the historical cost of the asset.
- (b) Depreciation shall be calculated annually based on straight line method over the useful life of the asset and at the rates prescribed in Appendix II to these regulations. The residual value of the asset shall be considered as 10% and depreciation shall be allowed up to maximum of 90% of the historical capital cost of the

asset. Land is not a depreciable asset and its cost shall be excluded from the capital cost while computing 90% of the historical cost of the asset. The historical capital cost of the asset shall include additional capitalisation on account of Foreign Exchange Rate Variation up to 31.3.2004 already allowed by the Central Government/Commission.

(c) On repayment of entire loan, the remaining depreciable value shall be spread over the balance useful life of the asset.

(d) Depreciation shall be chargeable from the first year of operation. In case of operation of the asset for part of the year, depreciation shall be charged on pro rata basis.

34. In respect of Asset-III, there is additional capital expenditure from the date of commercial operation to 31.3.2001 but the petitioner has not indicated the segregation of additional capital expenditure into debt and equity from the date of commercial operation to 31.3.2000 and 1.4.2000 to 31.3.2001. It has been considered that there is no additional capital expenditure during date of commercial operation to 31.3.2000 and the entire additional capital expenditure took place during 2000-01 only. Therefore, for the purpose of calculation of depreciation, the capital expenditure as on the date of commercial operation has been considered.

35. In our calculations, the depreciation has been considered as under:

(a) For the Asset-I and Asset-II, cumulative depreciation due for the period from the date of commercial operation to 31.3.2004 has been considered as per the petition;

(b) For the Asset-III, depreciation for the period from the date of commercial operation to 31.3.2004 has been worked out by considering the applicable depreciation rates;

(c) Depreciation for 2004-05 onwards has been considered on the capital expenditure as above;

36. Depreciation has been worked out as under:

(Rs. in lakh)

	Asset-I					Asset-II					Asst-III							
	Up to 31.3.2004	2004-05	2005-06	2006-07	2007-08	2008-09	Up to 31.3.2004	2004-05	2005-06	2006-07	2007-08	2008-09	Up to 31.3.2004	2004-05	2005-06	2006-07	2007-08	2008-09
Gross block as 1.4.2004		8219.37	8219.37	8219.37	8219.37	8219.37	18171.56	18171.56	18171.56	18171.56	18171.56	18171.56	43985.64	43991.94	43991.94	43991.94	43991.94	43991.94
Rate of Depreciation		2.612%	2.612%	2.612%	2.612%	2.612%	2.754%	2.754%	2.754%	2.754%	2.754%	2.754%	2.77%	2.77%	2.77%	2.77%	2.77%	2.77%
Depreciable Value		7397.43	7397.43	7397.43	7397.43	7397.43	16354.40	16354.40	16354.40	16354.40	16354.40	16354.40	39540.48	39543.32	39546.15	39546.15	39546.15	39546.15
Balance Useful life of the asset													-	-	-	-	-	-
Remaining Depreciable Value		4262.84	4048.17	3833.49	3618.81	3404.14	11403.83	10903.37	10402.91	9902.45	9401.99		33025.57	31809.18	30084.21	27910.61	25737.00	
Depreciation		214.68	214.68	214.68	214.68	214.68	500.46	500.46	500.46	500.46	500.46		1219.22	1219.30	1219.38	1219.38	1219.38	1219.38
Cumulative Depreciation/ Advance against Depreciation	3134.59	3349.27	3563.94	3778.62	3993.30	4207.97	4950.57	5451.03	5951.49	6451.96	6952.42	7452.88	6514.91	7734.13	9461.94	11635.55	13809.15	15887.15

### **ADVANCE AGAINST DEPRECIATION**

37. As per sub-clause (b) of clause (ii) of Regulation 56 of the 2004 regulations, in addition to allowable depreciation, the transmission licensee is entitled to Advance Against Depreciation, computed in the manner given hereunder:

AAD = Loan repayment amount as per regulation 56 (i) subject to a ceiling of 1/10th of loan amount as per regulation 54 minus depreciation as per schedule

38. It is provided that Advance Against Depreciation shall be permitted only if the cumulative repayment up to a particular year exceeds the cumulative depreciation up to that year. It is further provided that Advance Against Depreciation in a year shall be restricted to the extent of difference between cumulative repayment and cumulative depreciation up to that year.

39. The petitioner has claimed Advance Against Depreciation only for Asset-III. Accordingly, in our calculation the Advance Against Depreciation in respect of Asset-III has been worked as detailed below:

(a) 1/10th of gross loan is worked out from the Gross Notional Loan as per para 31 above.

(b) Repayment of notional loan during the year is considered as per para 31 above.

(c) Depreciation is worked out as per para 36 above.

(d) In the calculation of Advance against Depreciation, cumulative depreciation/Advance against Depreciation up to the preceding year along with the depreciation of the current year have been considered.

40. Details of Advance Against Depreciation allowed for Asset-III are given hereunder:

(Rs. in lakh)					
	2004-05	2005-06	2006-07	2007-08	2008-09
1/10th of Gross Loan(s)	2566.12	2566.12	2566.56	2566.56	2566.56
Repayment of the Loan	2173.01	2173.01	2173.60	2173.60	2078.00
Minimum of the above	2173.01	2173.01	2173.60	2173.60	2078.00
Depreciation during the year	1219.22	1219.30	1219.38	1219.38	1219.38
(A) Difference	953.79	953.71	954.22	954.22	858.61
Cumulative Repayment of the Loan	7288.93	9461.94	11635.55	13809.15	15887.15
Cumulative Depreciation/ Advance against Depreciation	7734.13	8953.44	10681.33	12854.93	15028.53
(B) Difference	-445.20	508.51	954.22	954.22	858.61
Advance against Depreciation Minimum of (A) and (B)	0.00	508.51	954.22	954.22	858.61

### **OPERATION & MAINTENANCE EXPENSES**

41. In accordance with clause (iv) of Regulation 56 the 2004 regulations, the following norms are prescribed for O & M expenses

	Year				
	2004-05	2005-06	2006-07	2007-08	2008-09
O&M expenses (Rs. in lakh per ckt-km)	0.227	0.236	0.246	0.255	0.266
O&M expenses (Rs in lakh per bay)	28.12	29.25	30.42	31.63	32.90

42. The petitioner has claimed O&M expenses for 162.864, 602.864 and 778.879 ckt-kms of line length for Asset-I, Asset-II and Asset-III, respectively and 1 bay, 3 bays and 22 bays respectively, which have been allowed. Accordingly, the petitioner's entitlement to O & M expenses has been worked out as given hereunder:

	Asset-I					Up to 31.3.2004	Asset-II					Up to 31.3.2004	Asset-III				
	2004-05	2005-06	2006-07	2007-08	2008-09		2004-05	2005-06	2006-07	2007-08	2008-09		2004-05	2005-06	2006-07	2007-08	2008-09
O&M expenses for 162.864 kt km line length	36.97	38.44	40.06	41.53	43.32	O&M expenses for 602.864 ckt km line length	136.85	142.28	148.30	153.73	160.36	O&M expenses for 778.879 ckt km line length	176.81	183.82	191.60	198.61	207.18
O&M expenses for 1 bay	28.12	29.25	30.42	31.63	32.90	O&M expenses for 3 ays	84.36	87.75	91.26	94.89	98.70	O&M expenses for 22 bays	618.64	643.50	669.24	695.86	723.80
Total	65.09	67.69	70.48	73.16	76.22	Total	221.21	230.03	239.56	248.62	259.06	Total	795.45	827.32	860.84	894.47	930.98

## **INTEREST ON WORKING CAPITAL**

43. The components of the working capital and the interest thereon are discussed hereunder:

### **(i) Maintenance spares**

Regulation 56(v)(1)(b) of the 2004 regulations provides for maintenance spares @ 1% of the historical cost escalated @ 6% per annum from the date of commercial operation. Accordingly, the capital expenditure on the date of commercial operation is Rs. 8219.37 lakh, Rs. 18171.56 lakh and Rs. 42782.89 lakh, respectively, which has been considered as the historical cost for the purpose of the present petition and maintenance spares have been worked out accordingly by escalating 1% of the historical cost @ 6% per annum. In this manner, the value of maintenance spares works out as on 1.4.2004 are given hereunder:

(Rs. in lakh)

Name of the assets	Date of commercial operation	Value of maintenance spares as on 1.4.2004
Asset-I	1.8.1995	136.24
Asset-II	1.4.1998	257.77
Asset-III	1.2.2000	545.53

### **(ii) O & M expenses**

Regulation 56(v)(1)(a) of the 2004 regulations provides for operation and maintenance expenses for one month as a component of working capital. The petitioner has claimed O&M expenses for 1 month of the respective year in the petition. This has been considered in the working capital.

### (iii) Receivables

As per Regulation 56(v)(1)(c) of the 2004 regulations, receivables will be equivalent to two months average billing calculated on target availability level. The petitioner has claimed the receivables on the basis of 2 months' transmission charges. In the tariff being allowed, receivables have been worked out on the basis 2 months' transmission charges.

### (iv) Rate of interest on working capital

As per Regulation 56(v)(2) of the 2004 regulations, rate of interest on working capital shall be on normative basis and shall be equal to the short-term Prime Lending Rate of State Bank of India as on 1.4.2004 or on 1st April of the year in which the project or part thereof (as the case may be) is declared under commercial operation, whichever is later. The interest on working capital is payable on normative basis notwithstanding that the transmission licensee has not taken working capital loan from any outside agency. The petitioner has claimed interest on working capital @ 10.25% based on SBI PLR as on 1.4.2004, which is in accordance with the 2004 regulations and has been allowed.

44. The necessary computations in support of interest on working capital are appended hereinbelow.

(Rs.in lakh)

	Asset- I					Asset -II					Asset-III				
	2004-05	2005-06	2006-07	2007-08	2008-09	2004-05	2005-06	2006-07	2007-08	2008-09	2004-05	2005-06	2006-07	2007-08	2008-09
Maintenance Spares	136.24	144.42	153.08	162.27	172.01	257.77	273.23	289.63	307.00	325.42	545.53	578.26	612.95	649.73	688.71
O & M expenses	5.42	5.64	5.87	6.10	6.35	18.43	19.17	19.96	20.72	21.59	66.29	68.94	71.74	74.54	77.58
Receivables	170.52	168.79	167.15	165.52	163.99	395.75	392.17	388.82	385.44	382.37	1005.33	1071.03	1126.39	1106.17	1071.37
Total	312.19	318.85	326.10	333.88	342.35	671.95	684.57	698.41	713.17	729.39	1,617.15	1,718.23	1,811.08	1,830.44	1,837.66
Rate of Interest	10.25%	10.25%	10.25%	10.25%	10.25%	10.25%	10.25%	10.25%	10.25%	10.25%	10.25%	10.25%	10.25%	10.25%	10.25%
Interest	32.00	32.68	33.43	34.22	35.09	68.87	70.17	71.59	73.10	74.76	165.76	176.12	185.64	187.62	188.36

## TRANSMISSION CHARGES

45. The transmission charges being allowed for the three transmission lines are summarised below:

(Rs.in lakh)

	Asset-I					Asset- II					Asset- III				
	2004-05	2005-06	2006-07	2007-08	2008-09	2004-05	2005-06	2006-07	2007-08	2008-09	2004-05	2005-06	2006-07	2007-08	2008-09
Depreciation	214.68	214.68	214.68	214.68	214.68	500.46	500.46	500.46	500.46	500.46	1219.22	1219.30	1219.38	1219.38	1219.38
Interest on Loan	135.98	122.32	108.93	95.69	82.59	304.54	272.96	241.88	211.09	180.56	1286.16	1129.39	972.59	815.63	665.19
Return on Equity	575.36	575.36	575.36	575.36	575.36	1279.40	1279.40	1279.40	1279.40	1279.40	2565.42	2565.56	2565.69	2565.69	2565.69
Advance against Depreciation	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	508.51	954.22	954.22	858.61
Interest on Working Capital	32.00	32.68	33.43	34.22	35.09	68.87	70.17	71.59	73.10	74.76	165.76	176.12	185.64	187.62	188.36
O & M Expenses	65.09	67.69	70.48	73.16	76.22	221.21	230.03	239.56	248.62	259.06	795.45	827.32	860.84	894.47	930.98
Total	1023.10	1012.72	1002.87	993.10	983.94	2374.48	2353.01	2332.89	2312.67	2294.24	6032.01	6426.19	6758.36	6637.01	6428.22

46. The petitioner has been paid UCPTT for the period up to 31.3.2007 based on various order of the Commission, and thereafter the transmission charges in accordance with the order dated 16.4.2008. The petitioner shall recover from the beneficiaries the additional transmission charges in three monthly instalments. The petitioner has also sought reimbursement of filing fee paid. The Commission by its separate general order dated 11.9.2008 in Petition No. 129/2005 has decided that the petitioner shall not be allowed reimbursement of the petition filing fee.

47. In addition to the transmission charges, the petitioner shall be entitled to other charges like income-tax, incentive, surcharge and other cess and taxes in accordance with the 2004 regulations.

48. This order disposes of Petition No.85/2006.

Sd/-

sd/-

sd/-

sd/-

**(V.S.VERMA)**  
MEMBER

**(S.JAYARAMAN)**  
MEMBER

**(R.KRISHNAMOORTHY)**  
MEMBER

**(DR.PRAMOD DEO)**  
CHAIRPERSON

**New Delhi dated the 7<sup>th</sup> September 2009**

## Annexure

Details of calculations in support of the weighted revised average rate of interest.

### Asset-I

(Rs. in Lakh)						
	Details of Loan	2004-05	2005-06	2006-07	2007-08	2008-09
<b>1</b>	<b>Bond-I (Issue-I)</b>				/	
	Gross Loan opening	3.00	3.00	3.00	3.00	3.00
	Cumulative Repayment upto DOCO/previous year	3.00	3.00	3.00	3.00	3.00
	Net Loan-Opening	0.00	0.00	0.00	0.00	0.00
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	0.00	0.00	0.00	0.00	0.00
	Net Loan-Closing	0.00	0.00	0.00	0.00	0.00
	Average Loan	0.00	0.00	0.00	0.00	0.00
	Rate of Interest	16.75%	16.75%	16.75%	16.75%	16.75%
	Interest	0.00	0.00	0.00	0.00	0.00
<b>2</b>	<b>Bond-I (Issue-II)</b>					
	Gross Loan opening	2.00	2.00	2.00	2.00	2.00
	Cumulative Repayment upto DOCO/previous year	2.00	2.00	2.00	2.00	2.00
	Net Loan-Opening	0.00	0.00	0.00	0.00	0.00
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	0.00	0.00	0.00	0.00	0.00
	Net Loan-Closing	0.00	0.00	0.00	0.00	0.00
	Average Loan	0.00	0.00	0.00	0.00	0.00
	Rate of Interest	17.00%	17.00%	17.00%	17.00%	17.00%
	Interest	0.00	0.00	0.00	0.00	0.00
<b>3</b>	<b>Bond-I (Issue-III)</b>					
	Gross Loan opening	248.79	248.79	248.79	248.79	248.79
	Cumulative Repayment upto DOCO/previous year	248.79	248.79	248.79	248.79	248.79
	Net Loan-Opening	0.00	0.00	0.00	0.00	0.00
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	0.00	0.00	0.00	0.00	0.00
	Net Loan-Closing	0.00	0.00	0.00	0.00	0.00
	Average Loan	0.00	0.00	0.00	0.00	0.00
	Rate of Interest	9.00%	9.00%	9.00%	9.00%	9.00%
	Interest	0.00	0.00	0.00	0.00	0.00
<b>4</b>	<b>Bond-III(Issue-I)</b>					
	Gross Loan opening	44.83	44.83	44.83	44.83	44.83
	Cumulative Repayment upto DOCO/previous year	44.83	44.83	44.83	44.83	44.83
	Net Loan-Opening	0.00	0.00	0.00	0.00	0.00
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	0.00	0.00	0.00	0.00	0.00
	Net Loan-Closing	0.00	0.00	0.00	0.00	0.00
	Average Loan	0.00	0.00	0.00	0.00	0.00
	Rate of Interest	13.50%	13.50%	13.50%	13.50%	13.50%
	Interest	0.00	0.00	0.00	0.00	0.00
<b>5</b>	<b>Bond-III (Issue-II)</b>					
	Gross Loan opening	280.17	280.17	280.17	280.17	280.17
	Cumulative Repayment upto DOCO/previous year	280.17	280.17	280.17	280.17	280.17
	Net Loan-Opening	0.00	0.00	0.00	0.00	0.00
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	0.00	0.00	0.00	0.00	0.00
	Net Loan-Closing	0.00	0.00	0.00	0.00	0.00
	Average Loan	0.00	0.00	0.00	0.00	0.00
	Rate of Interest	9.75%	9.75%	9.75%	9.75%	9.75%
	Interest	0.00	0.00	0.00	0.00	0.00
<b>6</b>	<b>LIC NEEPCO</b>					
	Gross Loan opening	245.00	245.00	245.00	245.00	245.00
	Cumulative Repayment upto DOCO/previous year	226.89	237.45	241.22	245.00	245.00

	Net Loan-Opening	18.11	7.55	3.78	0.00	0.00
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	10.56	3.77	3.78	0.00	0.00
	Net Loan-Closing	7.55	3.78	0.00	0.00	0.00
	Average Loan	12.83	5.66	1.89	0.00	0.00
	Rate of Interest	14.00%	14.00%	14.00%	14.00%	14.00%
	Interest	1.80	0.79	0.26	0.00	0.00
<b>7</b>	<b>Bond- XIV (Replacement of GOI on 17-07-2003)</b>					
	Gross Loan opening	3299.00	3299.00	3299.00	3299.00	3299.00
	Cumulative Repayment upto DOCO/previous year	989.70	1182.14	1374.58	1567.02	1759.46
	Net Loan-Opening	2309.30	2116.86	1924.42	1731.98	1539.54
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	192.44	192.44	192.44	192.44	192.44
	Net Loan-Closing	2116.86	1924.42	1731.98	1539.54	1347.10
	Average Loan	2213.08	2020.64	1828.20	1635.76	1443.32
	Rate of Interest	6.10%	6.10%	6.10%	6.10%	6.10%
	Interest	135.00	123.26	111.52	99.78	88.04
	<b>Total Loan</b>					
	Gross Loan opening	4122.79	4122.79	4122.79	4122.79	4122.79
	Cumulative Repayment upto DOCO/previous year	1795.38	1998.38	2194.59	2390.81	2583.25
	Net Loan-Opening	2327.41	2124.41	1928.20	1731.98	1539.54
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	203.00	196.21	196.22	192.44	192.44
	Net Loan-Closing	2124.41	1928.20	1731.98	1539.54	1347.10
	Average Loan	2225.91	2026.30	1830.09	1635.76	1443.32
	Rate of Interest	6.15%	6.12%	6.11%	6.10%	6.10%
	Interest	136.79	124.05	111.78	99.78	88.04

**Asset-II**

(Rs. in lakh)

	Details of Loan	2004-05	2005-06	2006-07	2007-08	2008-09
<b>1</b>	<b>Bond-I (Issue-I)</b>					
	Gross Loan opening	6.00	6.00	6.00	6.00	6.00
	Cumulative Repayment upto DOCO/previous year	6.00	6.00	6.00	6.00	6.00
	Net Loan-Opening	0.00	0.00	0.00	0.00	0.00
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	0.00	0.00	0.00	0.00	0.00
	Net Loan-Closing	0.00	0.00	0.00	0.00	0.00
	Average Loan	0.00	0.00	0.00	0.00	0.00
	Rate of Interest	16.75%	16.75%	16.75%	16.75%	16.75%
	Interest	0.00	0.00	0.00	0.00	0.00
<b>2</b>	<b>Bond-I (Issue-II)</b>					
	Gross Loan opening	4.00	4.00	4.00	4.00	4.00
	Cumulative Repayment upto DOCO/previous year	4.00	4.00	4.00	4.00	4.00
	Net Loan-Opening	0.00	0.00	0.00	0.00	0.00
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	0.00	0.00	0.00	0.00	0.00
	Net Loan-Closing	0.00	0.00	0.00	0.00	0.00
	Average Loan	0.00	0.00	0.00	0.00	0.00
	Rate of Interest	17.00%	17.00%	17.00%	17.00%	17.00%
	Interest	0.00	0.00	0.00	0.00	0.00
<b>3</b>	<b>Bond-I (Issue-III)</b>					
	Gross Loan opening	508.00	508.00	508.00	508.00	508.00
	Cumulative Repayment upto DOCO/previous year	508.00	508.00	508.00	508.00	508.00
	Net Loan-Opening	0.00	0.00	0.00	0.00	0.00
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	0.00	0.00	0.00	0.00	0.00
	Net Loan-Closing	0.00	0.00	0.00	0.00	0.00
	Average Loan	0.00	0.00	0.00	0.00	0.00
	Rate of Interest	9.00%	9.00%	9.00%	9.00%	9.00%
	Interest	0.00	0.00	0.00	0.00	0.00
<b>4</b>	<b>Bond-III(Issue-I)</b>					
	Gross Loan opening	91.58	91.58	91.58	91.58	91.58
	Cumulative Repayment upto DOCO/previous year	91.58	91.58	91.58	91.58	91.58
	Net Loan-Opening	0.00	0.00	0.00	0.00	0.00
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	0.00	0.00	0.00	0.00	0.00
	Net Loan-Closing	0.00	0.00	0.00	0.00	0.00
	Average Loan	0.00	0.00	0.00	0.00	0.00
	Rate of Interest	13.50%	13.50%	13.50%	13.50%	13.50%
	Interest	0.00	0.00	0.00	0.00	0.00
<b>5</b>	<b>Bond-III (Issue-II)</b>					
	Gross Loan opening	572.42	572.42	572.42	572.42	572.42
	Cumulative Repayment upto DOCO/previous year	572.42	572.42	572.42	572.42	572.42
	Net Loan-Opening	0.00	0.00	0.00	0.00	0.00
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	0.00	0.00	0.00	0.00	0.00
	Net Loan-Closing	0.00	0.00	0.00	0.00	0.00
	Average Loan	0.00	0.00	0.00	0.00	0.00
	Rate of Interest	9.75%	9.75%	9.75%	9.75%	9.75%
	Interest	0.00	0.00	0.00	0.00	0.00
<b>6</b>	<b>LIC NEEPCO</b>					
	Gross Loan opening	453.00	453.00	453.00	453.00	453.00
	Cumulative Repayment upto DOCO/previous year	419.52	439.04	446.02	453.00	453.00
	Net Loan-Opening	33.48	13.96	6.98	0.00	0.00
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	19.52	6.98	6.98	0.00	0.00
	Net Loan-Closing	13.96	6.98	0.00	0.00	0.00

	Average Loan	23.72	10.47	3.49	0.00	0.00
	Rate of Interest	14.00%	14.00%	14.00%	14.00%	14.00%
	Interest	3.32	1.47	0.49	0.00	0.00
<b>7</b>	<b>Bond- XIV (Replacement of GOI on 17-07-2003)</b>					
	Gross Loan opening	7398.00	7398.00	7398.00	7398.00	7398.00
	Cumulative Repayment upto DOCO/previous year	2219.40	2650.95	3082.50	3514.05	3945.60
	Net Loan-Opening	5178.60	4747.05	4315.50	3883.95	3452.40
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	431.55	431.55	431.55	431.55	431.55
	Net Loan-Closing	4747.05	4315.50	3883.95	3452.40	3020.85
	Average Loan	4962.83	4531.28	4099.73	3668.18	3236.63
	Rate of Interest	6.10%	6.10%	6.10%	6.10%	6.10%
	Interest	302.73	276.41	250.08	223.76	197.43
	<b>Total Loan</b>					
	Gross Loan opening	9033.00	9033.00	9033.00	9033.00	9033.00
	Cumulative Repayment upto DOCO/previous year	3820.92	4271.99	4710.52	5149.05	5580.60
	Net Loan-Opening	5212.08	4761.01	4322.48	3883.95	3452.40
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	451.07	438.53	438.53	431.55	431.55
	Net Loan-Closing	4761.01	4322.48	3883.95	3452.40	3020.85
	Average Loan	4986.55	4541.75	4103.22	3668.18	3236.63
	Rate of Interest	6.14%	6.12%	6.11%	6.10%	6.10%
	Interest	306.05	277.87	250.57	223.76	197.43

**Asset-III**

(Rs. in lakh)

	Details of Loan	2004-05	2005-06	2006-07	2007-08	2008-09
<b>1</b>	<b>Bond-I (Issue-I)</b>					
	Gross Loan opening	397.00	397.00	397.00	397.00	397.00
	Cumulative Repayment upto DOCO/previous year	397.00	397.00	397.00	397.00	397.00
	Net Loan-Opening	0.00	0.00	0.00	0.00	0.00
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	0.00	0.00	0.00	0.00	0.00
	Net Loan-Closing	0.00	0.00	0.00	0.00	0.00
	Average Loan	0.00	0.00	0.00	0.00	0.00
	Rate of Interest	16.75%	16.75%	16.75%	16.75%	16.75%
	Interest	0.00	0.00	0.00	0.00	0.00
<b>2</b>	<b>Bond-I (Issue-II)</b>					
	Gross Loan opening	332.00	332.00	332.00	332.00	332.00
	Cumulative Repayment upto DOCO/previous year	332.00	332.00	332.00	332.00	332.00
	Net Loan-Opening	0.00	0.00	0.00	0.00	0.00
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	0.00	0.00	0.00	0.00	0.00
	Net Loan-Closing	0.00	0.00	0.00	0.00	0.00
	Average Loan	0.00	0.00	0.00	0.00	0.00
	Rate of Interest	17.00%	17.00%	17.00%	17.00%	17.00%
	Interest	0.00	0.00	0.00	0.00	0.00
<b>3</b>	<b>Bond-I (Issue-III)</b>					
	Gross Loan opening	234.14	234.14	234.14	234.14	234.14
	Cumulative Repayment upto DOCO/previous year	234.14	234.14	234.14	234.14	234.14
	Net Loan-Opening	0.00	0.00	0.00	0.00	0.00
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	0.00	0.00	0.00	0.00	0.00
	Net Loan-Closing	0.00	0.00	0.00	0.00	0.00
	Average Loan	0.00	0.00	0.00	0.00	0.00
	Rate of Interest	9.00%	9.00%	9.00%	9.00%	9.00%
	Interest	0.00	0.00	0.00	0.00	0.00
<b>4</b>	<b>Bond-III(Issue-I)</b>					
	Gross Loan opening	169.38	169.38	169.38	169.38	169.38
	Cumulative Repayment upto DOCO/previous year	169.38	169.38	169.38	169.38	169.38
	Net Loan-Opening	0.00	0.00	0.00	0.00	0.00
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	0.00	0.00	0.00	0.00	0.00
	Net Loan-Closing	0.00	0.00	0.00	0.00	0.00
	Average Loan	0.00	0.00	0.00	0.00	0.00
	Rate of Interest	13.50%	13.50%	13.50%	13.50%	13.50%
	Interest	0.00	0.00	0.00	0.00	0.00
<b>5</b>	<b>Bond-III (Issue-II)</b>					
	Gross Loan opening	1058.62	1058.62	1058.62	1058.62	1058.62
	Cumulative Repayment upto DOCO/previous year	1058.62	1058.62	1058.62	1058.62	1058.62
	Net Loan-Opening	0.00	0.00	0.00	0.00	0.00
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	0.00	0.00	0.00	0.00	0.00
	Net Loan-Closing	0.00	0.00	0.00	0.00	0.00
	Average Loan	0.00	0.00	0.00	0.00	0.00
	Rate of Interest	9.75%	9.75%	9.75%	9.75%	9.75%
	Interest	0.00	0.00	0.00	0.00	0.00
<b>6</b>	<b>Bond- XIV (Replacement of GOI on 17-7-2003)</b>					
	Gross Loan opening	13147.60	13147.60	13147.60	13147.60	13147.60
	Cumulative Repayment up to DOCO/previous year	1724.48	2676.41	3628.34	4580.27	5532.20
	Net Loan-Opening	11423.12	10471.19	9519.26	8567.33	7615.40
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	951.93	951.93	951.93	951.93	951.93
	Net Loan-Closing	10471.19	9519.26	8567.33	7615.40	6663.47
	Average Loan	10947.16	9995.23	9043.30	8091.37	7139.44
	Rate of Interest	6.10%	6.10%	6.10%	6.10%	6.10%
	Interest	667.78	609.71	551.64	493.57	435.51
<b>7</b>	<b>PNB-I</b>					
	Gross Loan- Opening	465.00	465.00	465.00	465.00	465.00
	Cum Repayment up to DOCO/Previous year	46.50	93.00	139.50	186.00	232.50
	Net Loan-Opening	418.50	372.00	325.50	279.00	232.50
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	46.50	46.50	46.50	46.50	46.50
	Net Loan-Closing	372.00	325.50	279.00	232.50	186.00
	Average Loan	395.25	348.75	302.25	255.75	209.25
	Rate of Interest	8.66%	8.66%	8.66%	8.66%	8.66%

	Interest	34.23	30.20	26.17	22.15	18.12
	Rep Schedule	Annual instalments from 30.3.2004				
8	<b>Bond-VII</b>					
	Gross Loan- Opening	465.00	465.00	465.00	465.00	465.00
	Cum Repayment up to DOCO/Previous year	93.00	186.00	279.00	372.00	465.00
	Net Loan-Opening	372.00	279.00	186.00	93.00	0.00
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	93.00	93.00	93.00	93.00	0.00
	Net Loan-Closing	279.00	186.00	93.00	0.00	0.00
	Average Loan	325.50	232.50	139.50	46.50	0.00
	Rate of Interest	13.64%	13.64%	13.64%	13.64%	13.64%
	Interest	44.40	31.71	19.03	6.34	0.00
	Rep Schedule	Annual instalments from 4.8.2003				
9	<b>IOB-II</b>					
	Gross Loan- Opening	3293.00	3293.00	3293.00	3293.00	3293.00
	Cum Repayment up to DOCO/Previous year	329.30	658.60	987.90	1317.20	1646.50
	Net Loan-Opening	2963.70	2634.40	2305.10	1975.80	1646.50
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	329.30	329.30	329.30	329.30	329.30
	Net Loan-Closing	2634.40	2305.10	1975.80	1646.50	1317.20
	Average Loan	2799.05	2469.75	2140.45	1811.15	1481.85
	Rate of Interest	8.40%	8.40%	8.40%	8.40%	8.40%
	Interest	235.12	207.46	179.80	152.14	124.48
	Rep Schedule	Annual instalments from 11.02.2004				
10	<b>Bond- XIII- II (Replacement of SBI-II on 31-10-2002)</b>					
	Gross Loan- Opening	3490.00	3490.00	3490.00	3490.00	3490.00
	Cum Repayment up to DOCO/Previous year	581.67	1163.34	1745.01	2326.68	2908.35
	Net Loan-Opening	2908.33	2326.66	1744.99	1163.32	581.65
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	581.67	581.67	581.67	581.67	581.67
	Net Loan-Closing	2326.66	1744.99	1163.32	581.65	0.00
	Average Loan	2617.50	2035.83	1454.16	872.49	290.83
	Rate of Interest	7.85%	7.85%	7.85%	7.85%	7.85%
	Interest	205.47	159.81	114.15	68.49	22.83
	Rep Schedule	Annual instalments from 31.7.2003				
11	<b>Corporation Bank</b>					
	Gross Loan- Opening	233.00	233.00	233.00	233.00	233.00
	Cum Repayment up to DOCO/Previous year	11.65	34.95	58.25	81.55	104.85
	Net Loan-Opening	221.35	198.05	174.75	151.45	128.15
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	23.30	23.30	23.30	23.30	23.30
	Net Loan-Closing	198.05	174.75	151.45	128.15	104.85
	Average Loan	209.70	186.40	163.10	139.80	116.50
	Rate of Interest	9.15%	9.15%	9.15%	9.15%	9.15%
	Interest	19.19	17.06	14.92	12.79	10.66
	Rep Schedule	Annual instalments from 10.3.2004				
12	<b>BOI (FC)</b>					
	Gross Loan- Opening	1683.34	1683.34	1683.34	1683.34	1683.34
	Cum Repayment up to DOCO/Previous year	0.00	88.62	177.24	265.86	354.48
	Net Loan-Opening	1683.34	1594.72	1506.10	1417.48	1328.86
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	88.62	88.62	88.62	88.62	88.62
	Net Loan-Closing	1594.72	1506.10	1417.48	1328.86	1240.24
	Average Loan	1639.03	1550.41	1461.79	1373.17	1284.55
	Rate of Interest	2.76%	2.76%	2.76%	2.76%	2.76%
	Interest	45.24	42.79	40.35	37.90	35.45
	Rep Schedule	Half yearly instalments from 10.6.2004				
	<b>Total Loan</b>					
	Gross Loan- Opening	24968.08	24968.08	24968.08	24968.08	24968.08
	Cum Repayment up to DOCO/Previous year	4977.74	7092.06	9206.38	11320.70	13435.02
	Net Loan-Opening	19990.34	17876.02	15761.70	13647.38	11533.06
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	2114.32	2114.32	2114.32	2114.32	2021.32
	Net Loan-Closing	17876.02	15761.70	13647.38	11533.06	9511.76
	Average Loan	18933.18	16818.86	14704.54	12590.22	10522.41
	Rate of Interest	6.61%	6.53%	6.43%	6.30%	6.15%
	Interest	1251.42	1098.74	946.06	793.38	647.04
	NOTE: Loans (7), (9), (11) and (12) above have floating rates of interest. Interest rates as on 1-4-2004 provided by the petitioner have been considered.					